

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S. PIFINITI MOVIES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PIFINITI MOVIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/11/2018
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22300MH2018PTC316830
5.	Address of the registered office and principal office (if any) of corporate debtor	Manek Mahal, 6th Floor, 90 Veer Nariman Road, Churchgate, Mumbai City, Mumbai, Maharashtra, India, 400020
6.	Insolvency commencement date in respect of corporate debtor	June 13, 2024 NCLT, Mumbai Bench passed Order dated June 12, 2024 CP(IB)/94(MB)/2024. Order received by Interim Resolution Professional on June 13, 2024 .
7.	Estimated date of closure of insolvency resolution process	December 10, 2024 180 days from the date of commencement of CIRP i.e. June 13, 2024 .
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Truee IPE Private Limited IBBI/IPE-0151/IPA-1/2023-24/50052 AFA Valid Till 30/06/2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-501, Ganesh Meridian, Opp. High Court, S. G. Road, Ahmedabad – 380060. Email: cirp.pmpl@gmail.com; jain_cp@yahoo.com;
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-501, Ganesh Meridian, Opp. High Court, S. G. Road, Ahmedabad – 380060. Email: cirp.pmpl@gmail.com; jain_cp@yahoo.com
11.	Last date for submission of claims	27 June, 2024 i.e., 14 days from appointment date of CIRP order received on June 13, 2024 .
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at Present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	i) Weblink:www.ibbi.gov.in/home/downloads ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at : cirp.pmpl@gmail.com; jain_cp@yahoo.com ; iv) website at : www.t-ipe.com Not Applicable


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s. Pifiniti Movies Private Limited** on **June 12, 2024**. The order received by Interim Resolution Professional on **June 13, 2024**.

The creditors of **M/s. Pifiniti Movies Private Limited** are hereby called upon to submit their claims with proof on or before **June 27, 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Chandra Prakash Jain
Whole Time Director

For, **M/s Truee IPE Pvt Ltd,**
Interim Resolution Professional of
M/s. Pifiniti Movies Private Limited
IBBI No. **IBBI/IPE-0151/IPA-1/2023-24/50052**
AFA Valid till 30.06.2025

Place: **Mumbai**
Date: **14.06.2024**

